## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 306 OF 2017 & IA NO. 813 OF 2017

Dated: 25<sup>th</sup> October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

**Eastern India Powertech Limited** 

... Appellant(s)

Vs.

**Assam Electricity Regulatory Commission & Anr.** 

Respondent(s)

Counsel for the Appellant(s) : Mr. Krishnan Venugopal, Sr. Adv.

Mr. Uday Rathore Mr. V. P. Singh Mr. Aditya Jalan Mr. Priyank Ladoia Ms. Neha Khandelwal Mr. Mohit Mudgal Mr. Sushil Jethmalani

Counsel for the Respondent(s) : Mr. Avijit Roy for R-2

## **ORDER**

Admit. Issue notice on the appeal as well as on the I.A. No 813 of 2017 (Appln. for interim relief) to the Respondents returnable on 07.12.2017. Mr. Avijit Roy takes notice on behalf of Respondent No.2 and seeks three weeks time to file reply to the application. Dasti, in addition, is permitted.

List the matter on <u>07.12.2017.</u> In the meantime, learned counsel for the respondents may file reply to the application on or before 16.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson